

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

IA(I.B.C)/1264(CH)2023

IA(I.B.C)/752(CH)2023

IA(I.B.C)/765(CH)2023

IA(I.B.C)/2301(CH)2023

IA(I.B.C)/2302(CH)2023

369/2023

IA(I.B.C)/2905(CH)2023

IA(I.B.C)/2906(CH)2023

IA(I.B.C)/2972(CH)2023

IA(I.B.C)/131(CH)2024

IA(I.B.C)/491(CH)2024

IA(I.B.C)/655(CH)2024

IA(I.B.C)/1056(CH)2024

In

CP(IB) No. 458/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Raj Kumar

...Petitioner-Operational Creditor

Versus

Shri Sant Lal And Sons Exports Pvt. ...Respondent Corporate Debtor Ltd.

Under Section: 9, 33, 19(2), 60(5), 66(1) IBC 2016

Rule: 11 of NCLT

Order delivered on 07.05.2024

Since the Hon'ble Member (Technical) is not available today, hence the matter is adjourned to 13.06.2024.

Sd/-

Court Officer